

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench - Court No. – I

Service Tax Appeal No 677 of 2012

(Arising out of **Order-in-Original** (Denovo) No.52/2011-Adjn.(Commr) ST, dated
20.12.2011 passed by Commissioner of Customs & Central Excise, Hyderabad)

Sariwala Agro Refineries Ltd.,

Mankhal, Maheswaram Mandal,
Rangareddy District,
AP-501 359

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APPELLANT

VERSUS

**Commissioner of Customs,
Central Excise & Service Tax
Hyderabad – IV**

Posnett Bhavan,
Tilak Road,
Ramkoti, Hyderabad,
Telangana – 500 001.

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RESPONDENT

Shri Anwar Ali, Advocate for the Appellant.

Shri L V Rao, Additional Commissioner for the Respondent.

Coram: Hon'ble Dr. D.M. MISRA, MEMBER (JUDICIAL)

Hon'ble Mr. P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER No. A/30236/2020

Date of Hearing:22.01.2020

Date of Decision:22.01.2020

[ORDER PER: Dr. D.M. MISRA]

The appellant submitted that they have opted under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal is dismissed as deemed to be withdrawn as per section 127(6) of the Finance Act (No.2), 2019.

(Order dictated & pronounced in open court)

**(Dr. D.M. MISRA)
MEMBER (JUDICIAL)**

**(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**